

**Sessions Case No. 19/2022**

ORDER

**18-02-2022**

Accused person namely, Sri Rishi Urang is produced from jail hajot through video conferencing. The accused is represented by his learned Legal Aid Counsel Smt. Anu Chiring Phukan.

Heard both the sides on the point of framing of charge.

During hearing on charge, learned Legal Aid Counsel for the accused person submitted that there are no materials on record to show that the accused person committed the offence. Learned Public Prosecutor has submitted that there are sufficient materials to prove the charges against the accused person and hence charges ought to be framed against the accused person.

Considered submissions advanced by both sides and perused the relevant papers. It is seen that Charge-Sheet has been submitted under Sections 341/326/307 IPC.

From the materials on record and upon hearing both the sides, this Court is of the considered opinion that there are sufficient grounds for presuming that the accused person has committed the offence punishable under Sections 447/326 IPC.

Accordingly, charge under Sections 447/326 IPC (as mentioned in the charge form) is framed, read over and explained to the accused person namely, Sri Rishi Urang, to which he pleaded not guilty and claimed to be tried.

Perusal of record shows that the Sections under which charges have been framed are Magistrate triable.

The case record of GR Case No. 430/2021 in connection with Naharkatia PS Case No. 193/2021 is sent back to the Court of the learned CJM, Dibrugarh who may try the same herself or transfer it to any other Court of learned Magistrate at Naharkatia.

Sessions case stands closed.

Bench Assistant to do the needful.

**Fix: 04.03.2022** for production/appearance of the accused before the Court below/copies.

No. 19/2022/22  
dtd. 03.03.2022

  
Sessions Judge,  
Sessions Judge  
Dibrugarh